

THE HIGH COURT OF ORISSA : CUTTACK

ORDER

No. XXIX-13/2015 (PF-4)/ 7853 / Dated 12.05.2026

Sub: Guidelines for Judicial Officers for retention of Mobile Phone Handset.

The Finance Department, Government of Odisha vide their Resolution No. 21451/F dated 30.07.2024 under para 17 (b) (i) & (ii) made specific provisions for sanction of Mobile Phone allowances to the different cadre of Judicial Officers w.e.f. 04.01.2024 for acquisition of Mobile Phone, which shall be replaced once in three years at the request of the Judicial Officers. The said resolution under para 17 (b) (iii) also states that the Judicial Officers shall be given option to retain the old mobile handset at a price to be determined as per the guidelines prescribed by the Registry of High Court.

In pursuance of the aforesaid resolution, Hon'ble Court have been pleased to issue the following guidelines for the information and compliance by all Judicial Officers regarding the depreciation/retention of mobile phone handsets purchased through Mobile Phone Allowance:

1. The depreciation/retention value (the amount to be deposited to own the handset permanently) is to be determined by adhering to the following calculation:

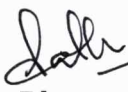
Elapsed period since advancement of grant	Retention Value (% of Adjusted Cost/Grant)
Less than 1 year	50%
1 Year to 2 Years	30%
2 Years to 3 Years	15%
After completion of 3 years	10% (Fixed Minimum)

2. For officers retiring during a block period, the following clarification applies to the calculation of the final depreciated value:
 - Retirement before June 30th : The officer shall be charged based on the depreciation bracket of the preceding year.
 - Retirement on or after June 30th : The officer shall be eligible for the current year's depreciated rate.
3. In the event of a judicial officer's demise before the completion of the block period, the mobile phone handset shall be deemed fully depreciated. Ownership shall transfer to the legal heirs without any financial recovery from the deceased's terminal benefits.

4. After completion of the three-year block period or upon retirement, the mobile phone handset shall be owned permanently by the officer on deposit of the applicable depreciation/retention value.
5. A fresh grant for a new mobile phone handset shall not be made available until proof of the deposit of the retention money is submitted to the District Judge/HOD.

This order shall come into force with immediate effect.

By Order of the Court


12.5.2026
(Dr. Bhagyalaxmi Rath)
Registrar General

Memo No. 7854 / Date: 12.05.2026

Copy forwarded to;

- 1) the Additional Chief Secretary to Govt. of Odisha, Home Department, Bhubaneswar,
- 2) the Additional Chief Secretary to Govt. of Odisha, G.A. & P.G. Department, Bhubaneswar,
- 3) the Additional Chief Secretary to Govt. of Odisha, Revenue and Disaster Management Department, Bhubaneswar
- 4) the Additional Chief Secretary to Govt. of Odisha, H & U.D Deptt., Bhubaneswar,
- 5) the Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar,
- 6) the Principal Secretary to Govt. of Odisha, Labour & ESI Department, Bhubaneswar,
- 7) the Principal Secretary to Govt. of Odisha, Commerce & Transport (Transport) Department, Bhubaneswar,
- 8) the Principal Secretary to Govt. of Odisha, Higher Education Department, Bhubaneswar,
- 9) the Principal Secretary to Govt. of Odisha, Water Resources Department, Bhubaneswar,
- 10) the Principal Secretary to Govt. of Odisha, Food Supplies & Consumer Welfare Department, Bhubaneswar,
- 11) the Principal Secretary to Govt. of Odisha, ST & SC Minority & Backward Classes Welfare Department, Bhubaneswar,
- 12) the Commissioner-cum-Secretary, Cooperation Deptt., Govt. of Odisha, Bhubaneswar,
- 13) the District & Sessions Judge (All),
- 14) the Director, Odisha Judicial Academy, Cuttack
- 15) the P.O., Industrial Tribunal, Bhubaneswar / Rourkela,
- 16) the Chairman, Odisha Sales Tax Tribunal, Cuttack,
- 17) the Commissioner of Hindu Religious Endowments, Bhubaneswar,
- 18) the Judge, Family Court (All),

- 19) the A.D.J.-cum-Special Judge (Vigilance) (All),
- 20) the A.D.J.-cum-Special Judge (C.B.I), Court No.I, Bhubaneswar,
- 21) the P.O. (Member), State Cooperative Tribunal, Bhubaneswar,
- 22) the P.O., State Education Tribunal, Bhubaneswar,
- 23) the Director of Public Prosecution, Odisha, Bhubaneswar,
- 24) the Chairman, Arbitration Tribunal, Odisha, Bhubaneswar,
- 25) the Legal Advisor, State Vigilance Organization, Cuttack,
- 26) the Special Judge, Special Court, Cuttack/ Bhubaneswar,
- 27) the Member Secretary, O.S.L.S.A., Cuttack,
- 28) the Member, S.T.A.T., Cuttack,
- 29) the Member, 2nd MACT, Berhampur / Sambalpur,
- 30) the P.O., L.A.R. & R Authority, Cuttack/ Berhampur / Sambalpur,
- 31) the Secretary, Lokayukta, Odisha, Bhubaneswar,
- 32) the Registrar, O.R.E.A.T., Bhubaneswar,
- 33) the Registrar, Odisha Human Rights Commission, Bhubaneswar,
- 34) the Secretary, State C.D.R. Commission, Cuttack,
- 35) the P.O., Wakf Tribunal, Cuttack,

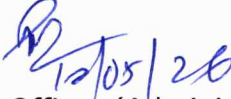
for information and necessary action.


12/05/26

Special Officer (Administration)

Memo No. 7855 / Date: 12.05.2026


Copy forwarded to the Registrar [HR/A-I], Supreme Court of India, New Delhi for information and necessary action.


12/05/26

Special Officer (Administration)

Memo No. 7856 / Date: 12.05.2026

Copy forwarded to the Superintendent, Computer Section of the Court for uploading this order in the website of the Court.


12/05/26

Special Officer (Administration)